## FORM NO. MGT-7

[Pursuant to sub-section(1) of section 92of the Companies Act, 2013 and, subrule (1) of rule 11 of the Companies (Management and Administration) Rules, 2014]



## **Annual Return**

fe	m language o English o Hind er the instruction kit for filing	the form.	
	REGISTRATION AN	D OTHER DETAILS	
	*Corporate Identification Global Location Numbe	Number (CIN) of the comparr (GLN) of the company	any Pre-fil
	(a) Name of the company		
	(b) Registered office addi	ress	
	(c) *email-ID of the comp (d) *Telephone number w (e) Website		
	Date of Incorporation		
<b>'</b> )	Type of the Company	Category of the Company	Sub-category of the Company
	*Whether shares listed of a) Details of stock exchange	ring share capital O Yes On recognized Stock Exchange anges where shares are listed Stock Exchange Name	
	1 2	and a second sec	Code
	(b) CIN of the Registrar a	and Transfer Agent	
	Name of the Registrar and	· ·	Pre-fill
	Registered office address	-CAL D : LE C	4

i)	*Financial	year From		D/MM/VV	VV) To		70	D/101	2222
ii)		Annual Genera						D/MM/	YYYY)
200		ate of AGM	ar recetting	(AGIVI) II		res (	J NO		
	(b) Due date				┥				
	G S - market	r any extensio	n for AGN	1 arouted	J O V	ON			
		rovide the Ser						c c	1 1 0
	extension	rovide the Sei	vice requ	est mumo	er or th	e applic	ation	orm II	led for
	and the same of th	d due date of	AGM after	grant of	ovtonci	on [			
		the reasons fo				011			Pre-
	7 1 3	7	. Hot Holdin	ing the san	10				
	11		*		⊞				
1	E <sub>a</sub>								
PR	INCIPAL	BUSINESS A	СТІЛТІ	EC OF T	HE CC		S		
				ES OF 1	HE CC	IMPAN	Y		
	Number of i	business activ	ities						
S.	Main	Description of				on of Bu	siness	% to to	otal turnover
No	Activity group code	Main Activity group	Code		Activity			of com	pany
	group code	group							
1									
2									
PAF OC	RTICULAR IATE COM	RS OF HOLD IPANIES	ING, SUB	SIDIAR	Y, JOI	NT VE	NTUR	RES AI	ND
		ies for which i	information	n is to be	given	8		Pre-	fill All
S. No.	Name of	the company		CIN / FC		olding/ Si			% of
110.				1	Jo	int Ventu	res/ As	sociate	shares held
1					-				
I 2								192	
								92	
2	ARE CAPI	TAL, DEBE	NTURES	AND OT	HERS	FCURI	TIFC	OF T	are
2 SH	ARE CAPI	TAL, DEBE	NTURES A	AND OT	HER S	ECURI	TIES	OF T	нЕ
SHA CO	MPANY		NTURES A	AND OT	HER S	ECURI	TIES	OF TI	нЕ
SHA CO	ARE CAPI MPANY SHARE CA	APITAL	NTURES A	AND OT	HER S	ECURI	TIES	OF TI	не
2 SHA CO: *(5	MPANY SHARE CA	APITAL	NTURES A	AND OT	1	ECURI			
SHA CO *(sa) Eq	MPANY SHARE CA quity share ca rticulars	APITAL apital		ta la	ed Is		Subs	cribed	Paid Up
SHA CO *S a) Eq	MPANY SHARE CA quity share ca rticulars tal number of	APITAL	Face	Authoriz	ed Is	ssued		cribed	

Class of shares	Chi yes	Autho	orized	Issued	Subscribed	Paid
	- A 768	Capit		capital		
Number of equity shares	Amoral Canada Mary	Capit	GI.	Сарітаі	Capital	Up capita
Nominal value per share (in r	upees)					
Total amount of equity shares rupees)	s (in					
(b) Preference share capital						
Particulars		Autho	rized	Issued	Subscribed	Deld
		Capita	1011	capital	A SECTION OF THE SECT	Paid
Total number of preference sh	nares	очрік	41	capital	capital	Up capital
Total amount of preference sh (in rupees)	nares					
					**	
Number of classes			A.			
Class of shares	15 mg 3/2 7/3	Autho	rized	Issued	Subscribed	Dil
		Capita		//8/23/1/23/24/23		Paid
Number of preference shares	000-02-04-0-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-	Сарка	U Ser Eller	capital	capital	Up capital
Nominal value per share (in ru	pees)					
Total amount of preference sh	ares					
(in rupees)				- 1		
						E .
c) Unclassified share capital Particulars Total amount of unclassified share	nares	9711	Auti	norized Cap	pital	e e
Particulars Total amount of unclassified shadeless.			Autl	norized Cap	pital	e e
Particulars  Total amount of unclassified shad) Break-up of paid-up share can	apital	har of				
Particulars  Total amount of unclassified shad) Break-up of paid-up share can	apital Num	ber of	Total	Nominal	Total Paid-	Total .
Particulars Total amount of unclassified shall be a share call be a share call be a share call be a share call be a share share share shares	apital Num	ber of ires	Total			Total premium
Particulars Total amount of unclassified shad) Break-up of paid-up share callass of Shares  quity shares	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall be	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall be beginning of the year accessed during the year	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall be	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall be a paid-up share call ass of Shares  Equity shares t the beginning of the year acrease during the year Pubic Issues Rights issue	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall be a propertied of the properties of the pear and the pear areas of the p	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall Break-up of paid-up share callass of Shares  quity shares t the beginning of the year crease during the year Pubic Issues Rights issue Bonus issue Private Placement/ Preferential	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall) Break-up of paid-up share callass of Shares  quity shares t the beginning of the year crease during the year Pubic Issues Rights issue Bonus issue Private Placement/ Preferential otment	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall Break-up of paid-up share callass of Shares  quity shares t the beginning of the year crease during the year Pubic Issues Rights issue Bonus issue Private Placement/ Preferential otment ESOPs	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall Break-up of paid-up share callass of Shares  quity shares t the beginning of the year crease during the year Pubic Issues Rights issue Bonus issue Private Placement/ Preferential otment ESOPs Sweat equity shares allotted	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall Break-up of paid-up share callass of Shares  quity shares the beginning of the year crease during the year Pubic Issues Rights issue Bonus issue Private Placement/ Preferential otment ESOPs Sweat equity shares allotted Conversion of Preference share	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall be a provided by the search of the sear	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shall be a possible of the search of the sear	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	
Particulars Total amount of unclassified shad) Break-up of paid-up share calcass of Shares  Equity shares It the beginning of the year Pubic Issues Rights issue Bonus issue Private Placement/ Preferential lotment ESOPs Sweat equity shares allotted Conversion of Preference share iii. Conversion of Debentures	apital Num	ASSESSED TO THE PARTY OF THE PA	Total	Nominal	Total Paid-	

	e year				
i. Buy-back of share					
ii. Shares forfeited					
iii. Reduction of sha	re capital				
iv. Others, Specify					
At the end of the ye	ear				11年5月
Preference sh	ares				
At the beginning of	the year		া ব		
Increase during the	year				
i. Issues of shares					
ii. Re-issue of forfei	ted shares				
iii. Others, Specify					
Decrease during th	e vear				
i. Redemption of sh					
ii. Shares forfeited					
iii. Reduction of sha	re capital				
iv. Others, Specify					
At the end of the y					2000
Details of stock s		n during the	VI-NO COLUMN TO THE REAL PROPERTY.	class of shar	res) [
Class of sh	T		(i)	(11)	(m)
Before split /	Number of shares				
		0.00			1
Consolidation	Face value per sha	are			
Consolidation	Face value per sha Number of shares				
	Number of shares	in .			
Consolidation  After split / consolidation	Number of shares Face value per sha	are	as alegure de	to of last fine	ancial year (or in
Consolidation  After split / consolidation  Details of share	Number of shares Face value per shares S/Debentures Ti	are ransfers since	ce closure da	te of last fin	ancial year (or in
Consolidation  After split / consolidation  Details of share	Number of shares Face value per shares S/Debentures Ti	are ransfers since	ce closure da	te of last fina	ancial year (or in apany) *
After split / consolidation  Details of share case of the first	Number of shares Face value per shares S/Debentures Ti	are ransfers since	ce closure da	te of last fina	ancial year (or in apany) *
Consolidation  After split / consolidation  Details of share	Number of shares Face value per shares S/Debentures Ti	are ransfers since	ce closure da incorporatio	te of last fina	ancial year (or in ipany) *
Consolidation  After split / consolidation  Details of share case of the first in the second share case of the first in the second share case of t	Number of shares Face value per sha s/Debentures Ti return at any tir	are ransfers since me since the	incorporation	on of the con	ancial year (or in ipany) *
After split / consolidation  Details of share case of the first	Number of shares Face value per sha s/Debentures Ti return at any tin vided in a CD/Digit	ransfers since the	incorporation	on of the con	ancial year (or in ipany) *

Date of Previous AGM				
Date of Registration of	Transfer of Shares		11.3700000000000000000000000000000000000	
Type of Transfer		1 - Equity	. 2- Preference Shares,	3 - Debentures, 4 - Stock
Number of Shares/ Deb Transferred	entures .		Amount per Share (iii Rs.)	)
Ledger Folio of Transfe	ror			
ransferor's Name				
	Surname		Middle Name	First Name
Ledger Folio of Transfer	ree			
ransferee's Name				
	Surname		Middle Name	First Name
Date of Registration of T	Fransfer of Shares			
Type of Transfer		1 - Equity.	2- Preference Shares.3	B - Debentures, 4 - Stock
Number of Shares/ Debi ransferred	entures	2	Amount per Share (in Rs.)	1
edger Folio of Transfer	at			
eagor rono or rionorer				
				A 2
ransferor's Name	Surname		Middle Name	First Name
ransferor's Name			Middle Name	First Name
ransferor's Name			Middle Name	First Name

	ulars		10.000	ımber of its	100	Nomina per unit		Tota	al value
Non-co	onvertible debentu	res							
Partly	convertible debent	ures							
Fully c	onvertible debentu	ires							
Secure	d Loans excluding	deposi	ts				NATIVE SE		
Unseci	ured Loans excludi	ng depe	osits						1
Deposi	it								
Total									
	of debentures f Debentures		the begi		duri	ease ing the	Decrease during	at	tstanding as the end of the
Non-co	nvertible debentu	res	the year		year	r	the year	yea	ar
	convertible debent							-	8
	onvertible debentu							1	
Securiti	ies Securities	of ea	ch Unit	Nomi: Value	nai	eacl	h Unit		Value .
Total									
	over and net v	41.						-	
, 2013 i) ' ii) '		Comp	pany [	3		s defin	ned in th	e C	ompanies
, 2013 i) ii)	() Total Turnover Net worth of the	Comp	pany [	- Promo		s defin	ned in th		ompanies
, 2013 i) ' ii) '	Total Turnover Net worth of the	Comp	Dany TERN	- Promo	ters dian	ercentag		Fo er of	5. V

	(iii) Foreign national (other than NRI)			
2.	Government			
	(i) Central Government		PROVINCE LEAST DESCRIPTION	ATTENDED DEL SE
	(ii) State Government			
	(iii) Government companies			
3.	Insurance companies			
4.	Banks			
5.	Financial institutions			
6.	Foreign institutional investors		CHEST CONTRACTOR	
7.	Mutual funds	MANUFACTURE TO SECURITY		
8.	Venture capital			
9.	Body corporate (not mentioned above)			
10.	Others	1		
	Total			

Total number of shareholders	4.
------------------------------	----

## (b) \*SHARE HOLDING PATTERN – Public

S. No.	Category	Inc	lian	For	reign
304		Number of shares	Percentage	Number of shares	Percentage
1.	Individual/HUF	TO THE REAL PROPERTY.	intergent to	Sitales	
	(i) Indian	CHARLES TO THE ONE CONTROL HO			2000
	(ii) Non-resident Indian (NRI)				
	(iii) Foreign national (other than NRI)	Tally a			
2.	Government				e Signature (1997)
	(i) Central Government				
	(ii) State Government				
	(iii) Government companies			-	
3.	Insurance companies				
4.	Banks				
5.	Financial institutions				Dalara and
6.	Foreign institutional investors		Name of the State of		table of balance
7.	Mutual funds	(A)			
8.	Venture capital				
9.	Body corporate (not mentioned above)				
10.	Others				
	Total				

Total number of shareholders	
or officers	

	r or eigh mac	itutional inves	1113) II	ording sit	ires of t	he con	npan	у
Name of the FII	Ad	Idress	Date of Incorporatio		try of oration	Numl of shar held	es	% o share held
VII. *NUMBER	OF PROMO	TERS MEM	RERS DERI	ENTURE	HOI DE	DC		<u> </u>
Details		As at beginning of the year	Addition during the year	Cess	ation ng the	As	at er he ye	nd of
Promoters			J					
Members								
(other than prom	noters)							
Debenture holde	rs							
	the beginn	ing of the year	the end of	the year		y direc	tors a	cat
					the	e end of	f year	
	Executive	Non- executive	. SCHOOL-SUBSICION	Non- executive	Execut	ive	f year Non- exect	
A. Promoter	Executive	STATE OF THE PARTY				ive	Non-	
A. Promoter B. Non-Promoter	Executive	STATE OF THE PARTY				ive	Non-	
B. Non-Promoter  (i) Non-Independent	Executive	STATE OF THE PARTY				ive	Non-	
B. Non-Promoter  (i) Non-Independent  (ii) Independent	Executive	STATE OF THE PARTY				ive	Non-	
B. Non-Promoter  (i) Non-Independent  (ii) Independent  C. Nominee Directors	Executive	STATE OF THE PARTY				ive	Non-	
B. Non-Promoter  (i) Non-Independent  (ii) Independent  C. Nominee Directors representing	Executive	STATE OF THE PARTY				ive	Non-	
B. Non-Promoter  (i) Non-Independent  (ii) Independent  C. Nominee Directors representing  i) Banks & FIs	Executive	STATE OF THE PARTY				ive	Non-	
B. Non-Promoter  (i) Non-Independent  (ii) Independent  C. Nominee Directors representing  i) Banks & Fls  ii) Investing institutions	Executive	executive				ive	Non-	
B. Non-Promoter  (i) Non-Independent  (ii) Independent  C. Nominee Directors representing  i) Banks & FIs  ii) Investing	Executive	executive				ive	Non-	
B. Non-Promoter  (i) Non-Independent  (ii) Independent  C. Nominee Directors representing  i) Banks & Fls  ii) Investing institutions  iii) Government  iv) Small share	Executive	executive				ive	Non-	

Name		DIN/PAN		anagerial persor Designation	Number of shares held	equity	Date (after	e of cessation closure of cial year : If any)
	53				8 %	(a)	D 100	
i) Partio	culars of cha	nge in dire DIN/PAN	ctor(	s) and Key mana Designation at the beginning / during the financial year	gerial personate of appointment / change in designation/cessation	Natur (Appo	e of cha intmer	g the year ange nt/ Change in Cessation)
	r of meetings l		7	ED/CLB/NCLT/CO		0		
Type o	f meeting	Date of meeting	, N	Total Number of Members entitled o attend meeting	Number	of		ce % of total shareholding
Type o	f meeting		, N	Members entitled	Number	of		% of total
ВОА	f meeting  RD MEETIN	Meeting	, N	Members entitled	Number	of		% of total
BOA	RD MEETIN	meeting NGS ngs held	, N	Members entitled	member	of s attend		% of total shareholding
BOA *Num	RD MEETIN	meeting NGS ngs held	, N	Members entitled o attend meeting	member	of s attend	ed	% of total shareholding nce
BOA *Num	RD MEETIN	meeting NGS ngs held	, N	Members entitled o attend meeting  Total Number of directors as on	member	of s attend	ed	% of total shareholding nce
BOA *Num S. No.	RD MEETIN	meeting NGS ngs held	, N	Members entitled o attend meeting  Total Number of directors as on	member	of s attend	ed	% of total shareholding nce
BOA *Num S. No.	RD MEETIN	meeting NGS ngs held  eting  ETINGS	, N	Members entitled o attend meeting  Total Number of directors as on	member	of s attend	ed	% of total shareholding nce
BOA *Num S. No. 1 2 COMN Number	RD MEETING ber of meeting Date of Date	meeting  NGS  ngs held  eting  ETINGS s held  ing Date	, N	Members entitled o attend meeting  Total Number of directors as on	member	Attended Att	ed	% of total shareholding nce % of attendance

No.	Name of the Director	Board Meetings				Committee Meetings				Whether
No.		No of Meetings which were entitled to attend	No. o Meet atten	tings	% of attendance	No. o Meeti Held	6 -	No. of Meetings attended	% of attendance	attended last AGM held on (Y/N/NA
1								-		
□ 1 Nun	Nil nber of M		irecto	or, W	hole-time			F.		ONNEL
S. No.	Name	De	esign ion	Gro	IMPERIOR TO THE PROPERTY OF THE PARTY OF THE	missi		k Option/ at equity	Others	Total Amount
				1						
1.	Total	FO OFF	1.0							
Num enter S.	ber of C	De:	sign	Gros	100 MART ADDOLESCE VED WHOM		Sto	ock Option/	1	Total
Num enter S. No.	nber of C		sign	200	ss Comm		Sto	165	1	
	nber of C	De:	sign	Gros	ss Comm		Sto	ock Option/	1	Total
Numenter S. No.	Name Total	De: atio	sign on	Gros	ss Comm	nission	Sto	ock Option/ eat equity	Others	Total
Numenter S. No. 1.	Name Total	Des ation	sign on	Gros sala ose re	ss Comm ry emuneration	nission	Sto Sw	ock Option/ eat equity	Others ion/ Others	Total Amount
Numenter S. No.	Name Total	Des ation	sign on ors who	Gros sala ose re	coss Comm	nission n detail	Sto Sw	be entered	Others ion/ Others	Total Amount

/OFFICI	- T	] Nil			
Name of the company/ directors/ officers	Name of the court/ concerned Authority	Date of Order	Name of the act and section under which penalized / punished	Details of penalty/ punishment	Details of appeal (i any) including present status
(B) DETA	ILS OF COMPOL	JNDING C	OF OFFENCES	□ Nil □	
Name of the company/ directors/ officers	Name of the court/ concerned Authority	Date of Order	Name of the act and section under which offence committed	Particulars of offence	Amount of compounding (in rupees)
attachme (In case of	ent O Yes ''No', submit the o	O No letails sepa	ders, debenture hat the rately through methors N (2) OF SECTION	od specified in in	struction kit)
rupees or m	listed co mpany lore or turnover	of Fifty C	pany having paid u rore rupees or mor ual return in form	e, details of con	
	sociate or fellow	ο Δεςοί	ciate o Fellow		
	of practice numb	er		<u>iii</u>	
We certify that  The return is		as thev st	ood on the date o	of the closure o	f the financial year
oresaid correct  Output  Discrepance of the content	tly and adequate wise expressly s	ly. tated to th		ere in this Retur	n, the Company has
) The compan	y has not, since t	he date of	the closure of the	last financial ye	ear with reference to

of the company.	npany, issued any in	nvitation to the pub	lic to subscribe for any securities
(d) Where the annual re one person company),	of the company ex nd proviso to clause	(ii) of sub-section (	of members, (except in case of a l, the excess consists wholly of 68) of section 2 of the Act are not
25 F30 F0 505	Declar	ration	
incidental thereto have be 1. Whatever is stated in t	YYYY) to sign this formade thereunder in a senior of the complied with. I further a form and in the a senior the subject matter is maintained by the complex in the complex	n and declare that all respect of the subje- urther declare that: ttachments thereto i of this form has beel company.	the requirements of the Companies of the requirements of the Companies of the matter of this form and matters are true, correct and complete and no a suppressed or concealed and is as
Note: Attention is also dra	wn to the provisions r punishment for fra	of Section 447 secti	on 448 and 449 of the Companies alse statement and punishment for
To be digitally signed by			
Director DSC BOX			व
DIN of the director			
O Company Secretar Company Secretar Company Secretar Membership number	y in practice	tificate of practice n	number
Attachments			1:
<ol> <li>list of share holders, de</li> <li>Approval letter for exter</li> <li>Copy of MGT-8;</li> <li>Optional Attachement(s)</li> </ol>	nsion of AGM;	Attach Attach Attach Attach	List of attachments
			Remove Attachment
100 1	Check Form	Family	Sugar
This eForm has been taken of the basis of statement of cor	on file maintained by the crectness given by the c	e registrar of companie company	es through electronic mode and on